

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

WEDNESDAY ,THE TWENTY SIXTH DAY OF JUNE

TWO THOUSAND AND TWENTY FOUR

:PRESENT:

THE HONOURABLE SRI JUSTICE B.VIJAYSEN REDDY

WRIT PETITION NO: 16356 OF 2024

Between:

Dr. Lokdeep Sharma, S/o. Hoti Lal,

Petitioner

AND

1. State of Telangana, Rep. by Principal Secretary, Home Department, Secretariat, Hyderabad.
2. Station House officer., Punjagutta Police Station, 312, Greenlands Rd, Punjagutta Officers Colony, Punjagutta, Hyderabad, Telangana 500082
3. Sub-Inspector of Police,, Punjagutta Police Station, 312, Greenlands Rd, Punjagutta Officers Colony, Punjagutta, Hyderabad, Telangana 500082.
4. Deputy Director,, Veterinary Section, Greater Hyderabad Municipal Corporation, Khairtabad Circle, Khairtabad Zone GHMC, Abids, Hyderabad.

Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or orders, direction or writ more particularly one in the nature of one in the nature of Writ of Mandamus declaring the action of the Respondent No.3 in issuing the letter dated 19.06.2024 and attempting to take illegal custody of 'Zorro', the Petitioner's pet dog as illegal, arbitrary and in violation of principled of natural justice and the provisions of the Constitution of India.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the proceedings in furtherance to the letter dated 19.06.2024 issued by the Respondent No.3 in relation to 'Zorro' the Petitioner's pet dog, Pending disposal of WP 16356 of 2024, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of Ms. SHREYA DEVAKI Advocate for the Petitioner, GP FOR HOME for the Respondent Nos. 1 to 3, SC FOR GHMC for Respondent No.4 and the Court made the following.

ORDER

There shall be interim stay of all further proceedings pursuant to the letter dated 19.06.2024 of respondent No.3 - the Sub Inspector of Police, Punjagutta Police Station, Hyderabad, subject to condition that the petitioner's pet dog 'Zorro' shall be accompanied by the petitioner or her family members at all times.

Post on 18.07.2024.

SD/- K. SREERAMA MURTHY
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Principal Secretary, Home Department, Secretariat, State of Telangana, Hyderabad.
2. Station House officer., Punjagutta Police Station, 312, Greenlands Rd, Punjagutta Officers Colony, Punjagutta, Hyderabad, Telangana 500082
3. Sub-Inspector of Police,, Punjagutta Police Station, 312, Greenlands Rd, Punjagutta Officers Colony, Punjagutta, Hyderabad, Telangana 500082.
4. Deputy Director,, Veterinary Section, Greater Hyderabad Municipal Corporation, Khairtabad Circle, Khairtabad Zone GHMC, Abids, Hyderabad.
(FOR ADRESSES 1 TO 4 by RPAD)
5. One CC to Ms . SHREYA DEVAKI Advocate [OPUC]
6. Two CCs to GP FOR HOME ,High Court at Hyderabad. [OUT]
7. One spare copy

HIGH COURT

BVRJ

DATED:26/06/2024

POST ON 18.07.2024.

ORDER

WP.No.16356 of 2024

INTERIM STAY

